

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3196**  
**TO BE ANSWERED ON 31<sup>ST</sup> DECEMBER, 2018**

**Allocation of SKO**

**3196. SHRI BALABHADRA MAJHI:**  
**SHRI MAHEISH GIRRI:**  
**SHRI ARJUN LAL MEENA:**

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of reforms brought by the Government in allocation and distribution of PDS SKO distribution system for better subsidy management and also for reducing subsidy outgo by means of curbing diversion of subsidized kerosene;
- (b) whether there are no outlets or channel for dispensing non-PDS SKO in the country at present and if so, the details thereof along with the steps being taken by the Government to create such facility; and
- (c) whether the Government proposes to share the data of LPG consumers with the State Governments for the targeted distribution of kerosene and Direct Benefit Transfer for Kerosene and if so, the details thereof along with the time by which the said proposal is likely to be implemented?

**A N S W E R**

पेट्रोलियम और प्राकृतिक गैस मंत्री

(प्रधान श्री धर्मन्द्र)

**MINISTER OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)**

- (a) Government of India (Ministry of Petroleum & Natural Gas) makes quarterly allocation of Public Distribution System (PDS) kerosene to States/Union Territories (UTs) for cooking and lighting purpose only. Keeping in view of increasing LPG penetration, enhancement of electricity, lapsed quota etc. and also recommendations of Inter-Ministerial Committee (IMC), Ministry of Finance, PDS Kerosene allocation to States/UTs have been rationalized. In addition, the Government of India also launched Direct Benefit Transfer for Kerosene (DBTK) Scheme in July, 2016. Currently, Jharkhand has implemented DBTK in the entire State. States of Karnataka, Telangana, Haryana, Nagaland, Bihar, Rajasthan, Gujarat, Goa, Andhra Pradesh, Puducherry and Maharashtra have undertaken voluntarily cut from their PDS Kerosene quota in lieu of cash incentive.

- (b) With a view to ease the availability of Kerosene, the Government of India (MOP&NG) has amended the Kerosene (Restriction on Use and Fixation of Ceiling Price) Order, 1993 effective 19.01.2015 allowing sale of Kerosene at commercial rate in the open market. Accordingly, Public Sector Oil Marketing Companies (OMCs) have allowed their existing Kerosene dealers (wholesalers) to market white Kerosene (non-PDS Kerosene) to the small consumers. In addition, OMCs through State Level Co-ordinator (SLCs) have requested State Governments to nominate/authorize one or more existing Kerosene wholesalers to market Non-PDS Kerosene wherever demand exists. Some State Governments like Karnataka, Uttar Pradesh, Odisha, Gujarat, Haryana, etc. have already permitted existing Kerosene wholesalers/private entities/Government bodies to market Non-PDS Kerosene.
- (c) OMCs share the data of LPG consumers with the State Governments as and when such requests are made by them.

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